

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1564

ANSWERED ON:18.11.2010

JUDICIAL INFRASTRUCTURE PROJECTS

Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina ;Sule Supriya

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court has appointed a Committee to monitor the status of judicial infrastructure projects;
- (b) If so, the details thereof;
- (c) the details of States who have so far provided information to the Supreme Court; and
- (d) the action taken by the Government in this regard? ANSWER

Answer

MINISTER OF LAW & JUSTICE (Dr. M. VEERAPPAMOILY)

(a) and (b): In the Interlocutory Application No. 279/2010 in Writ Petition (C) No. 1022/1989 in All India Judges` Association & Ors. Vs. Union of India & Ors., the matter of development of infrastructure of the subordinate courts is being regularly monitored in the Supreme Court. The Supreme Court, vide order dated 12th July 2010, had noted the ailing infrastructure in subordinate judiciary and had mentioned that it would sit on every Monday in the afternoon session to deal with matters relating to infrastructural problems faced by the subordinate courts. The Supreme Court had, inter-alia, appointed a Monitoring Committee at the Central level besides the State Level Committees and the District Level Committees.

The Supreme Court of India in its orders dated 13.09.2010 has, inter-alia, issued directions that the Portfolio judge as well as the Registrar General of the High Court concerned in each of the States would vet the formats and status report submitted by the State Committee before forwarding it to the Monitoring Committee of the Supreme Court. Supreme Court has further directed that the State Committees shall compile the information and forward the same (wherever required, revised information) in formats `B` and `D` alongwith brief status report to the Monitoring Committee.

(c): information is being collected and would be laid on the Table of the House.

(d): As per the directions of the Supreme Court of India, the Monitoring Committee at the Centre level is meeting regularly to review the information provided by the States / Union Territories. The information, after examination by the Monitoring Committee, is forwarded to the Supreme Court for its perusal.